

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1120(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2018.**

**NAME OF THE COMPANY: M/s. Corporation Bank V/s. M/s. Clover Forging
& Machininh Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


Present for the Petitioner: Mr. Alok Kumar and Ms. Somya Yadava,
Advocates

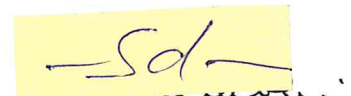
Present for the Respondent: None

ORDER

It appears that all steps to serve the Directors of the Corporate Debtor have not been taken by the Financial Creditor. The Financial Creditor is a Bank who would have the names and addresses of the Directors of the Corporate Debtor. It would be expedient to direct service on the Corporate Debtor through its Directors, keeping in view that the service effected at the registered corporate office has returned back.

Let steps be taken, returnable on 25th October, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**